

**GOVERNMENT OF INDIA  
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,  
UNANI, SIDDHA AND HOMOEOPATHY  
(AYUSH)**

**LOK SABHA  
UNSTARRED QUESTION NO. 973  
TO BE ANSWERED ON 22<sup>ND</sup> NOVEMBER, 2019**

**AYUSH MEDICINES**

**973. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Government has taken any stringent measures to control and curb the sale of spurious Ayurvedic and Unani medicines in the country;
- (b) if so, the details thereof and the list of cases booked against the sale and distribution of spurious medicines, State/ UT-wise and year-wise during the last five years;
- (c) whether the Government has chalked out any plans to provide adequate supply of AYUSH medicines and drugs in the country;
- (d) if so, the details thereof; and
- (e) the number of AYUSH clinics and hospitals in the country and the funds allocated during the last five years for the same?

**ANSWER**

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,  
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY  
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b): Provisions for regulation and quality control of Ayurvedic and Unani medicines being manufactured for sale in the country are prescribed in the Drugs & Cosmetics Act, 1940 & Rules 1945. These provisions are enforced by the Licensing Authorities & Drug Control Officers appointed by the State Governments. As the spurious Ayurvedic and Unani medicines are defined in Section 33-I of the Drugs & Cosmetics Act, 1940 along with the penalty provisions, accordingly the defaulters can be punished with monetary fine and imprisonment for a term up to three years as determined by the court. State/ UT-wise and year-wise details of the cases of spurious, adulterated or substandard medicines reported during the last five years are given in the annexure.

(c) & (d): Ministry of AYUSH has published Essential Drug Lists of Ayurveda, Unani, Siddha and Homoeopathy medicines for ensuring supply of such medicines in the hospitals and dispensaries. Through the Centrally Sponsored Scheme of National AYUSH Mission

implemented since 2014, grant-in-aid is provided to the States/UTs for procurement of AYUSH medicines and for strengthening of infrastructural and functional capacity of the pharmacies.

(e): Country has 3986 hospitals, 27199 dispensaries and 15167 co-located centres of AYUSH in the public sector. Through the scheme of National AYUSH Mission grant-in-aid funds amounting to Rs.744.63 crore have been provided to the States/UTs during the last five years from 2014-15 to 2018-19.

<b>Annexure</b>												
<b>State/UT wise Number of ASU&amp;H medicine declared spurious/sub standard/adulterated during the last five years</b>												
<b>Sl. No.</b>	<b>Name of the State</b>	<b>Sample tested by Drug Testing Laboratory</b>										<b>Action taken by the State Governments</b>
		<b>2015-16</b>		<b>2016-17</b>		<b>2017-18</b>		<b>2018-19</b>		<b>2019-20</b>		
		<b>Tested</b>	<b>Failed/ Sub Standard</b>	<b>Tested</b>	<b>Failed/ Sub standard</b>	<b>Tested</b>	<b>Failed/ Sub standard</b>	<b>Tested</b>	<b>Failed/ Sub standard</b>	<b>Tested</b>	<b>Failed/ Sub standard</b>	
<b>1</b>	<b>Arunachal Pradesh</b>	-	-	91	NA	145	NA	80	NA	-	-	-
<b>2</b>	<b>Assam</b>	319(A)	4	146(A)	NIL	115(A)	NIL	106(A)	NIL	27	-	Show cause notices issued during 2015-16.
<b>3</b>	<b>Bihar</b>	-	-	15(A)	-	02(A)	-	01(A)	-	02(A)	-	05 cases lodged during the year 2016-17, 2018-19 & 2019-20 respectively against the manufacturers. 01 license cancelled and 01 license suspended in the year 2019-20.
<b>4</b>	<b>Chandigarh</b>	-	-	715(A)+48(U)	-	423(A)+09(U)	-	-	-	-	-	-
<b>5</b>	<b>Chhattisgarh</b>			75(A)	NIL	149(A)	6	69(A)	1	-	-	-

6	Delhi	3000(A), 1000(U)	13(A), 7(U)	2048(A), 100(U)	11(A), 11(U)	600(A), 200(U)	4(A), 1(U)			-	-	Inspection and market survey and lifting of Ayurvedic and Unani drugs samples for test/analysis as a part of Quality Control activity to keep check on spurious/sub-standard Ayurvedic and Unani medicines.
7	Goa	-	-	10	-	1	-	02	-	10	-	No such cases of sale and distribution of spurious AYUSH medicines have been reported.
8	Gujarat	344 (ASU&H)	12	325 (ASU&H)	NA	302 (ASU&H)	13	304 (ASU&H)	17	31	-	12 spurious cases booked against the manufacturers. Show cause notices issued to 8 firms and 21 Licenses suspended.
9	Himachal Pradesh	-	-	748 (ASU)	53	577 (ASU)	61	94 (ASU)	4	-	-	-
10	Jharkhand	-	-	-	-	33(H)	3	-	-	-	-	-
11	J&K	-	-	-	-	-	-	-	-	-	-	2 inspectors and 12 Drug Control officers has been notified in Dept. of ISM

12	Karnataka	-	-	1071(A)+87(H)	-	1026(A)+30(H)	-	-	-	-	-	-
13	Kerala	297(A)	7	297(A)	5	578	25	724	9	01	-	07 cases have been booked against Spurious/Failed Ayurveda Drugs
14	Maharashtra	-	-	350	-	320	-	-	-	-	-	-
15	Manipur	NIL	-	NIL	-	Nil	-	NIL	-	-	-	-
16	Meghalaya	15(A), 10(H)	NIL	15(A), 15(H)	NIL	11(A), 9(H)	NIL	5(A), 2(H)	NIL	-	-	-
17	Mizoram	-	-	31	11	NIL	-	-	-	-	-	-
18	Nagaland	-	-	NIL	-	NIL	-	-	-	-	-	-
19	Odisha	123 (A)	-	638 (A)	-	416 (A)	-	451(A)	-	138 (A)	-	The suppliers of Ayurvedic medicines are insisted upon to submit the testing reports of the supplied batch from laboratory approved under Rule 160 A-J of the Drugs and Cosmetics Rules 1945. Random inspection and testing of the supplied drugs are also being carried out by the officials authorized for the purpose by the State Government.

<b>20</b>	<b>Puducherry</b>	-	-	-	-	-	-	-	-	-	-	Effective measures are taken to control the sale of Spurious Ayurvedic and Unani Medicines.
<b>21</b>	<b>Punjab</b>	921(A), 12(U)	119(A), 3(U)	715(A), 48(U)	99(A), 2(U)	423(A), 9(U)	55(A)	886(A)	69(A)	-	-	Manufacturers of drug samples found to be Spurious/Substandard were directed to take the whole batch out of the market and re-test the samples from a Drug Testing Laboratory before marketing them. License of a formulation of one manufacturing unit has been cancelled and show cause notices issued to 20 manufacturing units.
<b>22</b>	<b>Tamilnadu</b>	1509 (ASU)	60	1522 (ASU)	120	1821	74	2251 (ASU)	92	2028 (ASU)	15	One formula of manufacturing unit was cancelled. 23 Drug Inspectors are appointed and monthly target of taking drug samples for quality testing has been fixed.

23	Tripura	15(H)	NIL	67 (ASU)	NA	200 (ASU) , 1(H)	NA	66 (ASU) , 132(H) )	NA	-	-	Show cause notices issued to 20 manufacturing units. No spurious ayurvedic medicine has been declared in last 01 year.
24	Uttarakhand	111 (A)	12	187 (A)	NIL	250 (A)	53	199 (A)	6	67 (A)	11	In last 05 years Drugs inspector of the state taken 891 samples and in which 82 samples are not of standard quality. Necessary action taken against the manufacturers
25	West Bengal	-	-	8	-	0	-	-	-	-	-	-
26	Lakshadweep		-	-	-	-	-	-	-	-	-	No case of spurious having the booked during the last five years

Abbreviations used: A: Ayurvedic, S: Siddha, U: Unani, H: Homoeopathy, DTL: Drug Testing Laboratory, UT: Union Territory